GOVERNMENT OF INDIA MINISTRY OF CIVIL AVIATION LOK SABHA

UNSTARRED QUESTION NO. : 3576 (To be answered on the 23rd March 2017)

COMPLIANCE VIOLATIONS REPORTED BY DGCA

3576.

SHRI MD. BADARUDDOZA KHAN SHRI KAPIL MORESHWAR PATIL SHRI MOHD. SALIM SHRI KANWAR SINGH TANWAR

Will the Minister of CIVIL AVIATION

नागर विमानन मंत्री

be pleased to state:-

(a) the air safety compliance violations reported by the Directorate General of Civil Aviation (DGCA) during the last three years and the current year, year-

(b) whether every third day there is a reported irregularity by airline

pilot/crew/ security, if so, the details thereof;

(c) the reasons due to which IndiGo and SpiceJet flights came face to face on

runway, at Delhi and there was also an incident at Goa airport;

(d) the reasons behind this alarming increase in the number of instances of near misses and steps taken/ proposed to be taken by DGCA to tighten things; (e) whether taxiing of aircraft by tipsy engineers has emerged as the latest safety scare at airports in the country and if so, the details thereof;

(f) whether DGCA has conducted surveillance checks at airports and came

across a number of such cases and if so, the details thereof; and

(g) whether DGCA has taken any corrective action in the matter and if so, the details thereof?

ANSWER

Minister of State in the Ministry of CIVIL AVIATION नागर विमानन मंत्रालय में राज्य मंत्री

(Shri Jayant Sinha)

(a) The total number of safety violations observed during various surveillance spot checks/audits conducted by DGCA for the last three years and current year are as follows:-

Year No. of Violation 2014 5723 2015 5533 2016 6310

(b) No Madam.

(c) During ground operation in low visibility on 27.12.2016 at IGI Airport, New Delhi, M/s IndiGo and M/s SpiceJet aircrafts came close to each other due to error of judgment on the part of ATCO (Air Traffic Control Office). The Jet Airways B-737 aircraft was involved in an accident on 26.12.2016

during take-off roll from Goa Airport.

(d) There is no alarming increase in the near miss incidents. All such occurrence are investigated and recommendations emerging from investigations are implemented to avoid their re-occurrence. Steps taken by DGCA to address the issue related to such incidents are given in Annexure- A. (e) to (g) No Madam. During the period of Jan 2015 to Feb 2017, DGCA conducted several surveillance in the area of Pre/Post flight Medical Examination. No such case has come to the notice of DGCA during the aforesaid period. DGCA has the following corrective measures in place:-1.As per the proviso of Civil Aviation Requirements (CAR) Section 5 Series F-Part-III, all maintenance personnel are subjected to breath-analyzer examination for alcohol consumption before undertaking any taxi operation of the aircraft.

2.In case an Aircraft Maintenance Engineer (AME) is detected Breath Analyser Positive (BA+) in pre-flight medical, the privileges of his license are

suspended for a period of -

* Three months in case of violation for the first time, and

* Three years in case of violation for the second time

3. The concerned Airlines educate their AMEs during training regarding alcohol abuse as per the prevailing CAR & Regulations laid sown by DGCA. 4.DGCA conducts surveillance/ inspections in the area of Pre/Post flight Medical for checking compliance. there was an bispect on the country and it so, the details thereof:

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FOLLOWING CORRECTIVE STEPS ARE TAKEN:

- ATCO's and Pilot proficiency checks are being carried out regularly.
- ATC services are being modernized to include conflict warning in the system to assist
- Coordination procedures of handing over from one unit to another have been laid out. Coordination of handing over traffic to adjoining FIR has been worked out & any deviation is being pointed out to the concerned units for taking corrective action.
- Whenever required, corrective training is being given to Pilots and Air Traffic Controller, and training procedures amended.
- Controllers are given training on ATC simulator at major stations and sensitized on the
- · Implementation of Safety Management System at airports to mitigate the risk of
- Implementation of flexible use of airspace which will reduce traffic congestion in the
- Airlines have been directed to avoid use of similar / confusing call signs.
- One separate Directorate of Air Space and Air traffic Management has been created in DGCA for better surveillance and regulatory functions in Air traffic Management
- Case studies of Airprox /ATC incidents are discussed and analysed to avoid
- AAI had issued an Air traffic management circular on confusing call-signs, which is now incorporated in the ATS Manual Part-1 2015 4th Edition.